

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 374 of 2018
& IA No. 30 of 2019**

Dated : 20th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Sai Wardha Power Generation Limited Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1
Ms. Surabhi Guleria for R-2
Mr. Anup Jain for R-3

ORDER

**IA No. 30 of 2019
*(Application for directions)***

For the reasons stated in the application, the IA is allowed.

APPEAL NO. 374 of 2018

Admit.

Issue notice to Respondents returnable on 01-05-2019.

Ms. Stuti Krishn accepts notice on behalf of Respondent No. 1 and
Mr. Anup Jain accepts notice on behalf of Respondent No.3.

Learned counsel for Respondents may file reply within six weeks, i.e. on or before 03-04-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder, if any, within two weeks, i.e. on or before 22-04-2019 with advance copy to the other side.

List the matter on **01-05-2019**.

(S.D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson